HIGH COURT OF SIKKIM GANGTOK

No. 9387 Husgen

Dated: 14-10-15

PUBLIC AUCTION NOTICE

Sealed bids are invited from interested person(s)/parties for auction of two(02) numbers of vehicles of the High Court of Sikkim with the detailed specifications tabulated below: -

<u>Sl. No.</u>	Vehicle No. & Type/Make & (year of purchase)	<u>Vehicle</u> <u>location</u>	Valuation	TDR towards Earnest Money Deposits (Rs.)
01	02	03	04	<u>05</u>
01.	SK-01G/1994 Alto K-10 (2013- Make)	High Court Premises	Rs.51,474/-	₹ 2573
02.	SK-01G/1995 Alto K-10 (2013- Make)	High Court Premises	Rs.51,474/-	₹2573

Terms & Conditions(T&C)

- 1. Tender form can be obtained from the office of Officer on Special Duty, General Section, High Court of Sikkim, during working hours.
- 2. The interested bidder(s) shall deposit "Earnest Money" in the form of temporary deposit receipt (TDR) the amount as indicated in Column 05 of the above table for each vehicle, in the form of a Demand Draft to be drawn only from the State Bank of Sikkim, Head Office Branch, Opposite Old STNM Hospital, Gangtok in favour of the Registrar General, High Court of Sikkim.
- 3. The filled Tender Form(s) with quoted offer must be placed in a sealed cover/envelope and duly accompanied by the relevant TDR(s) in a separate envelope marked "TDR" of the Earnest Money should reach the office of the Officer on Special Duty, General Section, High Court of Sikkim and deposited in a sealed Tender Box on or before 10th of November, 2025 by 4.00 p.m.
- 4. The bid(s) shall be opened on 13th of November, 2025 by the "Tender Opening Committee" formed by the High Court for the purpose. The bidders or their representatives may be present on the said date. Incomplete/conditional bid(s) as well as bid(s) without the TDR(s) will be rejected.
- 5. Ambiguous offer quoted by the bidder in his/her tender form is also liable to be rejected by the "Tender Opening Committee". So, the offer quoted for each vehicle in each tender form should be correctly written down both in numerical figures and in words. Over-writing or making corrections should be avoided and in case if any error occurs it should be authenticated forthwith by the bidder before sealing his/her tender form. The final offer quote of any and/or all of the bidder(s) will be decided in terms of written words in case confusion arise between the numerical figures and the words in the tender form.
- 6. The 1st highest successful bidder who will be issued the respective "allotment orders" shall have to remove the above mentioned vehicle after full payment within 30(Thirty) days at his/her own risk and own cost, failing which his/her TDR(s) towards Earnest Money(s) deposited shall be forfeited without any prior notice. Thereafter if necessary, allotment to the next in-line highest bidder will be decided by the High Court based on the merit of the case whereupon the non-committal/evasive 1st highest bidder shall have no any rights of claim.

- 7. The vehicle will be handed over to the successful bidder only after deregistration of the existing registration number.
- 8. The Earnest Money deposited TDR(s) of the unsuccessful bidder(s) will be refunded within seven working days after the auction, the same can be collected from the Office of the Officer on Special Duty, General Section, High Court of Sikkim.
- 9. The vehicles are located at the basement parking of the Phase IV Building, High Court of Sikkim. The same can be physically inspected during the working days from 11.00 a.m. to 3.00 p.m. with the permission of the Officer on Special Duty, High Court of Sikkim.
- 10. The High Court of Sikkim/ "Tender Opening Committee" reserves the right to accept or reject-any or all the tenders without assigning any reason/reasons whatsoever.

Sd/-

SUPERINTENDENT (GENERAL SECTION)